(2) A statement showing reasons why the documents mentioned at (1) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [*Placed in library. See* No. LT—3666/70].

REPORT OF COMMISSION OF INQUIRY INTO CONSPIRACY TO MURDER MAHATMA GANDHI

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : I beg to lay on the Table.

(1) A copy of the Report of Commission of Inquiry into conspiracy to murder Mahatma Gandhi—(Kapur Commission Report) Parts I & II. [*Placed in library. See* No. LT—3667/70].

(2) A statement explaining the reasons as to why the Hindi version of the report could not be laid on the Table simultanously. [*Placed in library. See* No. LT—3668/70]

INDO-PAK TALKS ON FARAKKA BARRAGE PROJECT

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : On behalf of DR. K. L. RAO,

I beg to lay on the Table a statement on the Secretary-level talks between India and Pakistan held at New Delhi from 16th to 21st July, 1970 on Farakka Barrage Project and other matters relating to Eastern Rivers. [*Placed in library. See* No. LT—3669/70].

12.50 hrs.

RE. BUSINESS OF THE HOUSE —*Contd.*

श्री शिव चन्द्र झा (मधुबनी) : अध्यक्ष महोदय, आइटम नम्बर 9 पर मेरा प्वाइंट आफ आर्डर है। पहले भी इस बात को उठाया गया है। आपने देखा होगा कि इस पर कालिंग एटेंशन नोटिस भी आपके पास आए हैं। इस वक्त आप का फर्ज हो जाता है कि आप उसको मंजूर करें ताकि सदन को मौका मिले कि वह सवाल जवाब करके मंत्रियों की खाना तलाशी कर सके। एक तरह से उनको स्टेटमेंट करने की इजाजत दे कर आप सदन को उसके इस अधिकार से वंचित करते हैं। इस तरह से मंत्री लोग साफ बच निकलते हैं और हमें मौका नहीं मिलता है कि इनको हम क्रास एग्जैमिन कर सकें। वह जो स्टेटमेंट दे रहे हैं, उनको ऐसा करने से आप रोकें। कालिंग एटेंशन आप मंजूर करें। उसके बाद आप उनको स्टेटमेंट देने के लिए कहें। उस पर हम सवाल करेंगे। यह जनतंत्रीय तरीका है। ये बहुत चालाक मंत्री हैं... ..

MR. SPEAKER : It is being laid on the Table. The other matter can be taken up latter.

श्री शिव चन्द्र झा : ये बहुत जल्द स्टेटमेंट ले आते हैं। जहां कालिंग एटेंशन भी दिया होता है वहां भी ये तुरन्त स्टेटमेंट देने के लिए पहले आ जाते हैं। फरक्का बैरेज को लेकर पाकिस्तान एक इंटरनेशनल डिसप्यूट खड़ा करने की कोशिश कर रहा है। सदन का यह फर्ज है कि वह पूछे कि यह जो हाइड एंड सीक की पालसी चल रही है, यह क्यों चलाई जा रही है।

MR. SPEAKER : It is not a constitutional objection.

श्री शिव चन्द्र झा : ऐसे विषय पर आप को इनको स्टेटमेंट करने का मौका नहीं देना चाहिए। कालिंग एटेंशन मोशन दिया हुआ

है और उसके जवाब में इनको स्टेटमेंट देने का आप को अवसर देना चाहिए ताकि सवाल जवाब भी हो सकें ।

12.51 hrs.

PAPERS LAID ON THE TABLE-*Contd.*

NOTIFICATION UNDER BENGAL FINANCE (SALES TAX CUSTOMS ACT, 1962 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales tax) Act, 1951 as in force in the Union territory of Delhi;-

(i) The Delhi Sales Tax (1st Amendment) Rules, 1970, published in Notification No. F. 4 (55)/69-Fin-(G) in Delhi Gazette dated the 30th April, 1970.

(ii) The Delhi Sales Tax (2nd Amendment) Rules. 1970, published in Notification No. F. 4 (98)/66-Fin. (G) in Delhi Gazette dated 23rd April, 1970.

(iii) The Delhi Sales Tax (Third Amendment) Rules, 1970. published in Notification No. F. 4(29)/69-Fin. (G) in Delhi Gazette dated the 30th Aprill, 1970.

[*Placed in Library. See* No. LT—3670 to 3672/70]

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G. S. R. 793 published in Gazette of India dated the 16th May, 1970.

(ii) G. S. R. 794 published in Gazette of India dated the 16th May, 1970 together with an explanatory memorandum.

(iii) G. S. R. 800 published in Gazette of India dated the 14th May, 1970 together with an explanatory memorandum.

(iv) G. S. R. 845 published in Gazette of India dated the 30th May, 1970.

(v) G. S. R. 860 published in Gazette of India dated the 27th May, 1970 together with an explanatory memorandum.

(vi) The Baggage Rules, 1970, published in Notification No. G. S. R. 861 in Gazette of India dated the the 27th May, 1970 together with an explanatory memorandum.

(vii) G. S. R. 893 published in Gazette of India dated the 6th June, 1970 together with an explanatory memorandum.

(viii) G. S. R. 928 published in Gazette of India dated the 13th June, 1970.

(ix) G. S. R. 964 published in Gazette of India dated the 27th June, 1970.